

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 724 OF 2016 IN  
APPEAL NO. 226 OF 2016**

**Dated: 22<sup>nd</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>Adani Transmission (India) Ltd.</b>	....	<b>Appellant (s)</b>
<b>Vs.</b>		
<b>Central Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. Hemant Singh  
Mr. Saahil Kaul

Counsel for the Respondent(s) : -

**ORDER**

**IA NO. 724 OF 2016  
*(Application for service by way of public notice)***

In this application, the Applicant/Appellant has prayed that the Appellant may be permitted to serve Respondent Nos. 6, 8, 13, 22, 24, 28, 33 and 40 by way of public notice in two leading English and two vernacular news papers.

We are informed by learned counsel for the Appellant that the Appellant has served dasti notice on all the above Respondents and filed affidavit of service. In Paragraph 3 of the affidavit the details of service are given. The said paragraph reads as under:

**“It is submitted that notice was issued in the present appeal vide an order dated 01.09.2016. Pursuant to the said notice being issued, the Appellant served a copy of the appeal on all the Respondents and accordingly, affidavits of service of the said appeal was filed before the Tribunal by the Appellant on 26.08.2016 (DFR No. 2984/2016), 28.09.2016 (DFR No. 3305/2016) and 05.12.2016 (DFR No. 3963/2016).”**

In view of the above, we feel that publication is not necessary. Application is dismissed.

However, it is noticed that there is some discrepancy with regard to service of notice on Respondent Nos. 32 & 41. Therefore, issue fresh dasti notice to Respondent Nos. 32 & 41 returnable on 17.01.2017.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/vt